

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 132 (ND)/11
RT No.41/2016**

Vikas Garg & Anr.

...Petitioners

Versus.

M/s James Hotels & Ors.

...Respondents

Present: Mr. Vikas Garg, petitioner No.1 in person.
Mr. S.K. Madan, petitioner No.2 in person.
Mr. Gaurav Mankotia, Advocate for respondents No.1 to 7.
Ms. Poonam Verma, Advocate for respondent No.8.

Petitioners have requested for adjournment on the ground that the counsel for petitioners was unable to come today as he had some other matter fixed in Delhi. Learned counsel for respondents submits that intimation was given by Mr. Atul Sood, Advocate for the petitioners in advance to the respondents. Matter is adjourned for arguments to 06.04.2017.

— SD —
(Justice R.P. Nagrath)
Member (Judicial)

— SD —
(Deepa Krishnan)
Member (Technical)

March 06, 2017

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